

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 124/MP/2022**

**Subject** : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking a direction against Respondent No. 1 to extend the start date of the Long Term Access, as sought for by Petitioner No. 1 vide its letter dated 10.01.2022, and further restrain Respondent No. 1 from taking any coercive and precipitative measures, including but not limited to levying any penalty/ charges etc. for non-operationalisation of 150 MW out of the total 350 MW, on the premise of the start date of LTA being taken as 25.02.2022, till the final disposal of the present proceedings.

**Date of Hearing** : 18.8.2023

**Coram** : Shri Jishnu Barua, Chairperson  
Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

**Petitioner** : Avaada Energy Private Limited (AEPL) and Anr.

**Respondent** : Central Transmission Utility of India Limited (CTUIL) and Anr.

**Parties present** : Shri Meenal Garg, Advocate, AEPL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Aastha Jain, Advocate, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Kavya Bhardwaj, CTUIL

**Record of Proceedings**

The instant petition has been filed, inter-alia, seeking direction against Respondent No.1, CTUIL to extend the start date of Long-Term Access (LTA) as sought by Petitioner No. 1 vide letter dated 10.1.2022 and further to restrain CTUIL from taking any coercive and precipitative measures including but not limited to levying any penalty/charges, etc. for non-operationalisation of 150 MW out of 350 MW, on the premise of the start date of LTA being taken as 25.2.2022 till the final disposal of the present proceedings.

2. In the first instant, the learned counsel for the Petitioner sought three weeks' time to file rejoinder to the reply filed on 1.8.2023 by CTUIL.



3. The learned counsel for the Respondent did not object to the request of the Petitioner. Accordingly, the Commission permitted three weeks' time for the Petitioner to file a rejoinder in the matter by 12.9.2023.
4. The Commission further directed the Petitioner to clarify by 12.9.2023, the reasons for seeking an extension of LTA operationalisation up to 31.5.2022 as per its letter dated 10.1.2022 whereas the full 350 MW capacity was put under commercial operation on 7.4.2022 and MERC had also extended SCOD to 8.4.2022.
5. The Commission further directed the parties to strictly comply with the above directions within the specified timeline and observed that no extension of time will be granted.
6. The petition shall be listed for further hearing on 5.10.2023.

**By order of the Commission**

sd/-  
(Kamal Kishor)  
Asstt. Chief (Law)

